

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1003 of 2020**

**IN THE MATTER OF:**

**Sarveshwar Creation Pvt. Ltd.**  
**(Through its Resolution Professional) ...Appellant**

**Versus**

**Union Bank of India ...Respondent**

**Present:**

**For Appellant: Mr. Jayant Mehta, Mr. Aditya Dewan, Mr. Siddharth Chechani, Advocates.**

**For Respondent: Mr. Krishnendu Datta, Ms. Ekta Choudhary, Mr. Rahul Gupta, Advocates with Ms. Ridhima Sethi, Chief Manager Legal.**

**O R D E R**  
**(Through Virtual Mode)**

**03.02.2021:** Rejoinder filed by the Appellant is taken on record. However, it appears that hard copy of reply affidavit has not been filed by the Respondent. Let the same be filed within one week. Learned counsel for the parties may also file short written submissions, not exceeding three pages, supported by judicial citations and rulings, within four weeks.

List the matter 'for admission (after notice)' before Court No. II on **8<sup>th</sup> March, 2021.**

Interim directions to continue.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*